



\$~6 & 7

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (C) 8683/2020

PEOPLESTRONG TECHNOLOGIES PRIVATE LIMITED ..... Petitioner  
Through: Mr. Manuj Sabharwal, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX,  
CIRCLE 19(2), DELHI & ANR. .... Respondents  
Through: Mr. Deepak Anand, Advocate.

**AND**

+ W.P. (C) 8684/2020

PEOPLESTRONG TECHNOLOGIES PRIVATE LIMITED ..... Petitioner  
Through: Mr. Manuj Sabharwal, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX,  
CIRCLE 19(2), DELHI & ANR. .... Respondents  
Through: Mr. Deepak Anand, Advocate.

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**12.11.2020**

%

The petitions have been heard by way of video conferencing.

Present writ petitions have been filed seeking directions to respondent No.1 to credit the refunds representing excess deductions of tax at source in respect of assessment years 2017-18 and 2018-19 into the bank accounts of the



petitioner together with interest till date.

Today, learned counsel for the petitioners states that refunds due to the petitioners for the Assessment Years 2017-18 and 2018-19 have been received by the petitioners.

Keeping in view the said development, the present writ petitions are disposed of as satisfied.

The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

MANMOHAN, J

SANJEEV NARULA, J

NOVEMBER 12, 2020  
AS